

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.1220 of 2020

Kamalluddin, aged about 68 years, son of Late Seikh Amin, resident of
Damodar Head Works, Jamadova, P.O. Jeetpur (Bhaga), P.S.
Jorapokhar, District Dhanbad (Jharkhand)

.... Petitioner

Versus

1. The Jharkhand Mineral Area Development Authority, through its
Managing Director, having its office at Dhanbad, P.O., P.S. and
District Dhanbad
2. The Managing Director, Jharkhand Mineral Area Development
Authority, having its office at Dhanbad, P.O., P.S. and District
Dhanbad
3. Accounts Officer, Jharkhand Mineral Area Development Authority,
having its office at Dhanbad, P.O., P.S. and District Dhanbad

.... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Someshwar Roy, Advocate

For the Respondents : Mr. Santosh Kumar Jha, Advocate

02/09.07.2020 Minor defects are ignored.

Heard Mr. Someshwar Roy, learned counsel for the petitioner
and Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha,
learned counsel for the respondents-JMADA.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic. None of the parties have
complained about any technical snag of audio-video and with their
consent this matter has been heard.

The petitioner has preferred this writ petition for direction
upon the respondents for payment of retiral dues such as, benefit of
ACP, amount of gratuity, difference amount of Group Insurance,
arrears of Dearness Allowance, difference of Provident Fund amount,
difference amount of time bound promotion, benefit of 6th Pay revision
w.e.f. 01.01.2006 till the date of his retirement and amount of interest
over the above counts.

Mr. Someshwar Roy, learned counsel for the petitioner submits
that earlier the petitioner has moved before this Court in W.P.(S)

No.5713 of 2011. Pursuant to that order certain amount has been released in favour of the petitioner to the tune of Rs.6,62,428/- has been paid but the remaining amount has not been paid as yet.

Mr. Santosh Kumar Jha, A.C. to Mr. Mahavir Prasad Sinha, learned counsel for respondents-JMADA submits that the petitioner has not filed objection in view of reasoned order wherein he was directed to file the objection within 15 days.

Accordingly, the petitioner is directed to file fresh representation before respondent no.2 with all the credentials within three weeks. If such representation is filed within the aforesaid period the respondents-JMADA will take decision in accordance with rules, regulations, guidelines and the schemes framed in this regard by JMADA within a period of eight weeks thereafter.

With the above observations and directions, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit